

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 3804/2011

New Delhi, this the 4th day of September, 2017

HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)

Kannu Singh Tyagi
S/o Late Shri Jaswant Singh Tyagi
R/o 378, Jwala Nagar, Near Kali Mandir
Shahdara, Delhi-110032.

.. Applicant

(By Advocate: None)

Versus

1. East Delhi Municipal Corporation
Through its Commissioner
Udyog Sadan Industrial Area,
Patparganj, Delhi-110092.
2. Assistant Commissioner DEMS Headquarter
East Delhi Municipal Corporation
Through its Commissioner
Udyog Sadan Industrial Area,
Patparganj, Delhi-110092.
3. North Delhi Municipal Corporation
Through its Commissioner
DEMS Headquarter
Mahatama Gandhi Marg,
Kyber Pass, Civil Lines,
New Delhi-110054.

.. Respondents

(By Advocate: Ms. Sangita Rai for R-1 & 2 and
Shri R.N. Singh for R-3)

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

None for the applicant.

2. The matter has been coming up under the caption “Part-Heard Matters” for the last so many dates and there is no attempt on behalf of applicant’s counsel to advance the arguments.

3. Hence, the O.A. is dismissed for default and non-prosecution.

No costs.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

/Jyoti /